## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

# Petition No. 536/MP/2020 along with IA Nos. 71/2020, 72/2020 and 2/2021

: Petition under Section 79(1) of the Electricity Act, 2003 read with Subject

Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for clarification and modification of GST/Safeguard Duty Orders, issuance of directions to the Buying Utilities/Distribution Utilities for immediate payment and application of the orders commonly to all the similar placed project developers and Buying Utilities/

Distribution Companies.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Azure Power Venus Private Limited and 52 Ors.

## Petition No. 454/MP/2019 along with IA No. 19/2020

: Petition filed under Section 142 of the Electricity Act, 2003 for Subject

> non-compliance of the Commission's directions contained in the 9.10.2018 in Petition order dated Nos. 201/MP/2017,

202/MP/2017, 203/MP/2017 and 204/MP/2017.

: ACME Kaithal Solar Power Private Limited and Ors. Petitioner

Respondents : Solar Energy Corporation of India Limited and Ors.

## Petition No. 457/MP/2019 along with IA No. 18/2020

: Petition filed under Section 142 of the Electricity Act, 2003 for Subject

> non-compliance of the Commission's directions contained in the order dated 9.10.2018 in Petition Nos. 188/MP/2017.

189/MP/2017 and 190/MP/2017.

Petitioner : ACME Bhiwadi Solar Power Private Limited and Ors.

Respondents : Solar Energy Corporation of India Limited and Ors.

#### Petition No. 500/MP/2019 along with IA No. 20/2020

Subject : Petition filed under Section 142 of the Electricity Act, 2003 for

> non-compliance of the Commission's directions contained in the order dated 2.5.2019 in Petition Nos. 342/MP/2018 and

343/MP/2018.

: ACME Rewa Solar Energy Private Limited and Anr. Petitioner

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

#### Petition No. 158/MP/2020 along with IA No. 35/2020

Subject : Petition under Section 79(1)(f) and Section 94 of the Electricity

> Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of order dated 5.2.2019 in Petition

178/MP/2019 and 189/MP/2019.

Petitioner : ACME Jodhpur Solar Power Private Limited and Anr.

: Solar Energy Corporation of India Limited and Anr. Respondents

#### Petition No. 373/MP/2020

: Petition under Section 79(1)(f) of the Electricity Act, 2003 Subject

> seeking approval of Annuity model in terms of the Central Electricity Regulatory Commission (Terms and Conditions for Determination from Renewable Energy Regulations, 2017 for recovering Safeguard Duty claim on account of Change in Law from M.P Power Management Company Limited and Delhi Metro Rail Corporation as per the

order dated 15.10.2019 in Petition No. 19/MP/2019.

Petitioner : ACME Jaipur Solar Power Private Limited

Respondents : M.P Power Management Company Limited and Ors.

Date of Hearing: 22.4.2021

Coram : Shri P. K. Pujari, Chairperson

> Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Tanya Sareen, Advocate, SECI Ms. Poorva Saigal, Advocate, SECI Ms. Shrishti Khindaria, Advocate, SECI

Shri Hemant Sahai, Advocate, ACME, Clean Solar, Solitaire, SB

Energy Three & Four, SBG Cleantech

Shri Shreshth Sharma, Advocate, ACME, Clean Solar, Solitaire,

SB Energy Three & Four, SBG Cleantech

Ms. Jvotsna Khatri, Advocate, ACME, Clean Solar, Solitaire, SB

Energy Three & Four, SBG Cleantech

Shri Rahul Jajoo, Advocate, Tata Power Renewable Shri Anand Ganesan, Advocate, Rajasthan Discoms Ms. Swapna Seshadri, Advocate, Rajasthan Discoms Shri Ashwin Ramanathan, Advocate, Rajasthan Discoms Shri Shashwat Kumar, Advocate, Azure Power Venus Shri Rahul Chouhan, Advocate, Azure Power Venus Shri Naman Mittal, Advocate, Azure Power Venus

Shri Sujit Ghosh, Advocate, SBEFPL Ms. Mannat Waraich, Advocate, SBEFPL Ms. Pratiksha Chaturvedi, Advocate, SBEFPL

Shri Sumant Nayak, Advocate, CSEPL

Shri Samiron Borkataky, Advocate, CSEPL

Ms. Shradhha Chaudhri, Advocate, CSEPL

Shri Paramhans Sahani, Advocate, MPPMCL

Shri V. Bhardwaj, Advocate, MPPMCL

Shri Tarun Johri, Advocate, DMRC

Shri Ajay Kumar Sinha, SECI

Shri Uday Pavan Kumar Kruthiventi, SECI

Shri Abhinav Kumar, SECI

Shri Amit Gupta, ACME

Ms. Meghna Chandra, ACME

Shri Sanjay V Kute, DMRC

Shri Harsh Arya, DMRC

### **Record of Proceedings**

Cases were called out for virtual hearing.

- 2. Learned senior counsel for the Petitioner, SECI and the learned counsels for the Respondents made their detailed submissions mainly on the aspects of (i) annuity model viz. discounting factor, period of payment; (ii) cut-off date for payment of compensation; (iii) late payment surcharge/interest on lump-sum payment; (iv) implication of tax, duties, levies on monthly annuity payment; and (v) direction to buying utilities/ distribution licensees to make payments for reconciled amounts.
- 3. Based on the requests of the learned senior counsel and learned counsels for the parties, the Commission directed SECI to file its written submissions by 3.5.2021 and the Respondents may file their respective written submissions/responses, if any, by 14.5.2021. The due date of filing of written submissions should be strictly complied with.
- 4. Subject to the above, the matters were reserved for orders.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)